

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5037/2021

MAHESH CHAURASIYA @ MAHESH KUMAR CHAURASIYA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(ONLY SLP(CRL.)NO. 7446/2021 IS LISTED BEFORE Chamber judge)

WITH

SLP(Cr1) No. 7446/2021 (II)

IA No. 125071/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 125072/2021 - EXEMPTION FROM FILING O.T.)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
[IN CHAMBER]

For Petitioner(s) Mr. Mohd. Farhan Khan, Adv.
Mr. Farah Hashmi, Adv.
Ms. Astha Deep, Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.
Mr. Pranjal Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

One week time is granted to cure the defects. The learned counsel appearing for the State of U.P. submits that copy of the SLP has not been served. The learned counsel for the petitioner shall serve copy of SLP on the learned counsel for the State of UP.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER

